Supplementary Cause List-1 Sr. No. 2

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

CRR No. 6/2017 IA No. 1/2017

Samaira Choudhary

.....Petitioner (s)

Through :- Mr. Sunil Sethi, Sr. Advocate with Mr. Ankesh Chandel, Advocate (on video call from residence in Jammu)

V/s

Dr. Javid Iqbal and others

.....Respondent (s)

Through :- Mr. J. A. Hamal, Advocate for No.1 Mr. A. M. Malik, Dy. A. G. for No. 4 (on video call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 11.06.2020

Mr. J. A. Hamal, learned counsel appearing for respondent No. 1 states that respondent No. 2 has already died and further that he has not filed power of attorney on behalf of respondent No. 3.

Mr. A. M. Malik, learned Dy. A. G. appearing for respondent No.

4 states that the State has also filed a revision petition bearing CRR No. 42/2018 against the order, which is the subject matter in the instant revision petition.

Let a fresh notice be issued to respondent No. 3, to be served through SHO Darhal. Registry shall send a notice through e-mail to Mr. A. M. Malik, Dy. A. G. On receipt of the same, learned Dy. A. G. shall transmit the same to the SHO concerned for service of respondent No. 3 within one week.

List the instant petition along with CRR No. 42/2018 on 29.06.2020.

(RAJNESH OSWAL) JUDGE

Jammu 11.06.2020 (Rakesh)

